

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:86
ANSWERED ON:29.11.2012
NATIONAL ARREAR GRID
Lal Shri Kirodi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether National Arrears Grid has been established under e-courts project;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor and the time by which the grid is likely to be established including the action taken by the Government in this regard; and
- (d) the manner in which the aforesaid Grid would monitor arrears and judicial data?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a)to(d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO. 86 TO BE ANSWERED ON 29.11.2012 REGARDING NATIONAL ARREAR GRID ASKED BY DR. KIRODI LAL MEENA, MP

(a) to (c) : The National Arrears Grid which is rechristened as National Judicial Data Grid (NJDG), is targeted to be established by December, 2013. The essential pre-requisites before the NJDG is made functional, are computerization of 14,249 district / subordinate courts approved under the eCourts Project, completion of backlog data entry, establishment of connectivity through Wide Area Network (WAN), development of Functional Requirement Specifications (FRS) and Business Intelligence (BI) tools to decide the information which would be made available in the public domain. National Informatics Centre (NIC) as the implementing agency and the eCommittee of the Supreme Court are working on all these aspects. In fact, NIC has already installed 50 virtual machines at its National Data Centre for the NJDG.

(d) : The NJDG will provide the Indian Judiciary a web portal with real time data of arrears in every court in the country, which will empower them to monitor / analyse the arrears; provide timely inputs for policy decisions to reduce delay and arrears in the justice delivery system; and facilitate better monitoring of court performance and better resource management.